

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 17/2009

Date of Order: 11.2.2010

**HON'BLE MR. JUSTICE SYED MD. MAHFOOZ ALAM, JUDICIAL MEMBER
HON'BLE MR. V.K. KAPOOR, ADMINISTRATIVE MEMBER**

**Puran Chand son of Shri Faqir Chand aged about 55 years, R/o Qtr.
No. P-44/2, M.E.S. Colony, Bikaner. Presently working on the post of
Cable Jointer in the office of G.E. North, Bikaner (Rajasthan)**

....Applicant.

Mr. S.K. Malik, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Director General, Engineer in Chief's Branch Army Headquarter, Kashmir House, DHQ Post New Delhi.
3. The Chief Engineer (Air Force) HQ, WAC Palam Delhi Cantt.
4. The Commander Works Engineer, (CWE), Air Force, Bikaner (Rajasthan)

....Respondents.

Smt. K. Parveen, counsel for respondents.

**ORDER (ORAL)
(Per MR. JUSTICE S.M.M. ALAM, JUDICIAL MEMBER)**

Applicant, Puran Chand has filed this Original Application seeking following relief :-

By an appropriate writ, order or direction, the respondents may be directed to grant 1st ACP after completion of 12 years of service in the scale of Rs. 5000-8000 w.e.f. 9.8.99 and 2nd ACP after completion of 24 years of service w.e.f. 2.2.2002 in the pay scale of Rs. 5500-

9000/- with all consequential benefits including arrears of pay and allowances alongwith interest @ 12% P.A.

It has been submitted by the learned Advocate of the respondents that the respondents have filed additional affidavit in which the respondents have stated that the relief as sought for by the applicant has been fulfilled. The learned Advocate submitted that in support of the affidavit the respondents have filed order dated 20.1.2010 whereby the applicant has been granted 1st ACP after completion of 12 years of service in the scale of Rs. 5000-8000/- w.e.f. 9.8.1999 and 2nd ACP after completion of 24 years of service w.e.f. 2.2.2002 in the scale of Rs. 5500-9000/-.

It has been submitted by the learned Advocate of the applicant that although an order for grant of 1st ACP and 2nd ACP as prayed for by the applicant has been issued by the concerned authority, but no consequential benefits have been granted to the applicant. He further submitted that in this regard a direction may be issued to the concerned respondent so that the payments of arrears may be made within a reasonable period.

In view of the fact that the relief as claimed by the applicant has already been granted to the applicant by the concerned authority, we are of the view that this O.A. should be disposed of at this admission stage itself. Accordingly, this O.A. stands disposed of with a direction to the respondents to make entire consequential benefits including the arrears etc. to the applicant within a period of 3 months from the date of receipt of copy of this order, failing which the applicant will be entitled to claim interest on the amount payable to him @ 9% P.A.

Yours
(V.K. KAPOOR)
ADMIN. MEMBER

/sk/

S.M.M. Alam
[JUSTICE S.M.M. ALAM]
JUDICIAL MEMBER

Rec
S. IC Malib
17/12/10

17/12/10

दिनांक 17-12-15 के अस्तेशानुसार
मेरी उपस्थिति में दिनांक 17-12-16
को भाग-II व III तक किए गए।

अमृतानन्द अधिकारी
केन्द्रीय प्रशासनिक अधिकरण
जोधपुर न्यायपीठ, जोधपुर

Received
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